

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 82 OF 2019 &**  
**IA NO. 377 OF 2019**

**Dated: 03<sup>rd</sup> April, 2019**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**INOX Air Products Private Limited**

**...Appellant(s)**

**Vs.**

**Maharashtra Electricity Regulatory Commission & Ors.**

**...Respondent(s)**

Counsel for the Appellant : Dipali Sheth

Counsel for the Respondent(s) : Mr. S.K. Raungta Sr. Adv.  
Mr. Buddy A. Ranganadhan  
Ms. Stuti Krishn for R-1

Mr. Ashish Singh  
Mr. Udit Gupta  
Mr. Anup Jain for R-2

Ms. Swapna Seshadri  
Mr. Ashwin Ramanathan  
Ms. Ritu Apurva  
Mr. Utkarsh Singh for R-3

**ORDER**  
**IA NO. 377 OF 2019**  
***(Appl. for stay)***

Heard learned counsel appearing for the Appellant and learned counsel appearing for the Respondents. Learned counsel for the second respondent is directed not to take any coercive action in pursuant of the impugned order dated 15.02.2019 passed in Case No.116 of 2018 on the

file of the Maharashtra Electricity Regulatory Commission, Mumbai, first Respondent.

The Appellant, herein is directed to deposit 50% of the bills raised or to be raised by the 2<sup>nd</sup> Respondent/MSEDCL subject to the outcome of this Appeal.

With these observations, the instant IA, being IA No.377 of 2019 stands disposed of.

**APPEAL NO. 82 OF 2019**

***Admit.***

Issue Notice to the Respondents returnable on 15.05.2019.

The learned counsel appearing for the Respondents pray for two weeks' time to file the reply to the Appeal.

Submission made by the learned counsel appearing for the Respondents, as stated above, is placed on record.

The learned counsel appearing for the Respondents are permitted to file reply in the instant Appeal on or before 22.04.2019 after serving copy to the learned counsel for the opposite sides. Thereafter, rejoinder, if any, may be filed on or before 08.05.2019, after serving copy to the learned counsel for the opposite sides.

Relist the matter on **15.05.2019** as requested by the learned counsel appearing for both the sides.

**(S.D. Dubey)**  
**Technical Member**

*pr/pk*

**(Justice N.K. Patil)**  
**Judicial Member**